CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No. 118/TT/2020

Date: 14.6.2021

To,

Shri S.S. Raju, Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject:

Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 tariff block and (ii) determination of transmission tariff of 2019-24 for 02 nos. of 400 kV line bays at Neemrana Sub-station for termination of 400 kV D/C Neemrana-Dhanonda Transmission Line under "ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII)".

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- (i) Clarify/submit the following information:
 - a) With respect to tariff period for 2014-19 submit the IDC discharge statement in excel format;
 - b) With respect to cost variation, the Petitioner to submit RCE for the instant Project;

c) With regard to additional capitalization claimed, submit the details in the following format for the assets covered in the instant petition:

Asset No.	Head wise /Party	Particulars [#]	Year of Actual Capitalisati	Outstanding Liability as on COD/31.4.2014*	Discha rge (year- wise)		(y	/er: /ea ise	r-	I ,		Additional Liability Recognized		Outstanding Liability as on				
	wise		on		2014- 19 period	1	2014-19 Period			2014-19 Period					31.3.2019			
						-	-				-						-	-

[#] TL/SS/Communication Systems etc.

- d) Confirmation whether any ACE is expected to be incurred beyond 2023-24 on account of undischarged liability / balance retention payment.
- e) Liability flow statement to be submitted for all the assets with Additional Capital Expenditure (ACE) in 2019-24 period as per the Format Provided below:

Asset No.	Party	Particulars#	Year of Actual Capitalization	Original Liability as on CoD		Outstanding Liability as on 31.3.2024					
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset -X	Party –A										
Asset-Y	Party-B										

#TL/SS/Communication System etc.

(ii) In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Rajendra Kumar Tewari) Bench Officer

^{*} Whichever is later

[^]Works deferred for execution, contract amendment - please specify